

CA No. 154/2019

Swadesh Kumar Mishra vs ITO

19.08.2020

Through video conferencing

Ld. Presiding Officer is under quarantine due to COVID, therefore, matter has been put up before me.

Physical functioning of District Courts has been suspended in terms of Order No. 322/RG/DHC/2020 dated 15.08.2020 of Hon'ble High Court.

Present: None for appellant
 None for respondent

The matter was lastly listed on 29.02.2020 prior to suspension of physical functioning of district courts. However, thereafter, matter could not be taken up due to suspension of work in terms of various office orders issued by Hon'ble High Court. The last of such Order No. 322/RG/DHC/2020 has been issued by Ld. Registrar General, Delhi High Court on 15.08.2020 thereby extending the suspension of physical functioning of courts till 31.08.2020 and directing to take up all the matters (except where evidence is to be recorded) through VC.

Previously, the matter was fixed for arguments on appeal. No adverse order is being passed due to restricted functioning of courts in view of current situation of 'pandemic' and in view of office order no.322/RG/DHC/2020 dated 15.08.2020 of Ld. Registrar General, Delhi High Court. Since none is present on behalf of accused, therefore, matter stands adjourned for purpose fixed on 29.10.2020.

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Date: 2020.08.19 15:15:47 +05'30'

(Naveen Kumar Kashyap)
Link Judge/ ASJ-04, Central District
Tis Hazari Courts, Delhi
19.08.2020

SC No. 20823/16

FIR No: 38/2014

PS :Gulabi Bagh

State Vs. Sudhir Sagar

19.08.2020

Through video conferencing

Ld. Presiding Officer is under quarantine due to COVID, therefore, matter has been put up before me.

Physical functioning of District Courts has been suspended in terms of Order No. 322/RG/DHC/2020 dated 15.08.2020 of Hon'ble High Court.

Present: Sh. Alok Saxena, Ld. APP for the State.

Accused Sudhir Sagar is on bail prior to lockdown period but not present today.

The matter was lastly listed on 11.02.2020 prior to suspension of physical functioning of district courts. However, thereafter, matter could not be taken up due to suspension of work in terms of various office orders issued by Hon'ble High Court. The last of such Order No. 322/RG/DHC/2020 has been issued by Ld. Registrar General, Delhi High Court on 15.08.2020 thereby extending the suspension of physical functioning of courts till 31.08.2020 and directing to take up all the matters (except where evidence is to be recorded) through VC.

Previously, the matter was fixed for prosecution evidence. Evidence is not to be recorded as per directions of Hon'ble High Court in view of restricted functioning of the District Courts due to current 'Pandemic'. Since none is present on behalf of accused, therefore, matter stands adjourned for purpose fixed on 19.11.2020.

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(Naveen Kumar Kashyap)

Judge Link/ ASJ-04, Central District
Tis Hazari Courts, Delhi

CR. No: 572/2019

Charanjit Kaur vs State and ors

19.08.2020

Through video conferencing

Ld. Presiding Officer is under quarantine due to COVID, therefore, matter has been put up before me.

Physical functioning of District Courts has been suspended in terms of Order No. 322/RG/DHC/2020 dated 15.08.2020 of Hon'ble High Court.

Present: None for revisionist

Sh. Pawan Kumar, Ld.APP for the State/respondent no.1

The matter was lastly listed on 30.01.2020 prior to suspension of physical functioning of district courts. However, thereafter, matter could not be taken up due to suspension of work in terms of various office orders issued by Hon'ble High Court. The last of such Order No. 322/RG/DHC/2020 has been issued by Ld. Registrar General, Delhi High Court on 15.08.2020 thereby extending the suspension of physical functioning of courts till 31.08.2020 and directing to take up all the matters (except where evidence is to be recorded) through VC.

Previously, the matter was fixed for stage of arguments on revision petition. No adverse order is being passed due to restricted functioning of courts in view of current situation of 'pandemic' and in view of office order no.322/RG/DHC/2020 dated 15.08.2020 of Ld. Registrar General, Delhi High Court. Since none is present on behalf of revisionist, therefore, matter stands adjourned for purpose fixed on 12.11.2020.

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(Naveen Kumar Kashyap)
Link Judge /ASJ-04, Central District
Tis Hazari Courts, Delhi
19.08.2020

CA No. 269/2019

Rakesh Kumar Singh vs The State NCT of Delhi

19.08.2020

Through video conferencing

Ld. Presiding Officer is under quarantine due to COVID, therefore, matter has been put up before me.

Physical functioning of District Courts has been suspended in terms of Order No. 322/RG/DHC/2020 dated 15.08.2020 of Hon'ble High Court.

Present: None for appellant

Sh. Pawan Kumar, Ld. APP for the State/respondent

The matter was lastly listed on 13.03.2020 prior to suspension of physical functioning of district courts. However, thereafter, matter could not be taken up due to suspension of work in terms of various office orders issued by Hon'ble High Court. The last of such Order No. 322/RG/DHC/2020 has been issued by Ld. Registrar General, Delhi High Court on 15.08.2020 thereby extending the suspension of physical functioning of courts till 31.08.2020 and directing to take up all the matters (except where evidence is to be recorded) through VC.

Previously, the matter was fixed for arguments on appeal. No adverse order is being passed due to restricted functioning of courts in view of current situation of 'pandemic' and in view of office order no.322/RG/DHC/2020 dated 15.08.2020 of Ld. Registrar General, Delhi High Court. Since none is present on behalf of accused, therefore, matter stands adjourned for purpose fixed on 02.11.2020.

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(Naveen Kumar Kashyap)
Link Judge/ ASJ-04. Central District
Tis Hazari Courts, Delhi
19.08.2020

SC No. 204/2017

FIR No: 256/2014

PS : Civil Lines

State Vs. Ishwar & ors

19.08.2020

Through video conferencing

Ld. Presiding Officer is under quarantine due to COVID, therefore, matter has been put up before me.

Physical functioning of District Courts has been suspended in terms of Order No. 322/RG/DHC/2020 dated 15.08.2020 of Hon'ble High Court.

Present: Sh. Alok Saxena, Ld. APP for the State.

All accused persons are on bail prior to lockdown period but not present today.

The matter was lastly listed on 22.02.2020 prior to suspension of physical functioning of district courts. However, thereafter, matter could not be taken up due to suspension of work in terms of various office orders issued by Hon'ble High Court. The last of such Order No. 322/RG/DHC/2020 has been issued by Ld. Registrar General, Delhi High Court on 15.08.2020 thereby extending the suspension of physical functioning of courts till 31.08.2020 and directing to take up all the matters (except where evidence is to be recorded) through VC.

Previously, the matter was fixed for prosecution evidence. Evidence is not to be recorded as per directions of Hon'ble High Court in view of restricted functioning of the District Courts due to current 'Pandemic'. Since none is present on behalf of accused, therefore, matter stands adjourned for purpose fixed on 07.11.2020.

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Date: 2020.08.19 15:13:25 +05'30'

(Naveen Kumar Kashyap)
Link Judge/ ASJ-04, Central District
Tis Hazari Courts, Delhi

CA No. 155/2019

Ritu Mishra vs ITO

19.08.2020

Through video conferencing

Ld. Presiding Officer is under quarantine due to COVID, therefore, matter has been put up before me.

Physical functioning of District Courts has been suspended in terms of Order No. 322/RG/DHC/2020 dated 15.08.2020 of Hon'ble High Court.

Present: None for appellant

None for respondent

The matter was lastly listed on 29.02.2020 prior to suspension of physical functioning of district courts. However, thereafter, matter could not be taken up due to suspension of work in terms of various office orders issued by Hon'ble High Court. The last of such Order No. 322/RG/DHC/2020 has been issued by Ld. Registrar General, Delhi High Court on 15.08.2020 thereby extending the suspension of physical functioning of courts till 31.08.2020 and directing to take up all the matters (except where evidence is to be recorded) through VC.

Previously, the matter was fixed for arguments on appeal. No adverse order is being passed due to restricted functioning of courts in view of current situation of 'pandemic' and in view of office order no.322/RG/DHC/2020 dated 15.08.2020 of Ld. Registrar General, Delhi High Court. Since none is present on behalf of accused, therefore, matter stands adjourned for purpose fixed on 29.10.2020.

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Date: 2020.08.19 15:00:58 +05'30'

(Naveen Kumar Kashyap)
Link Judge/ ASJ-04, Central District
Tis Hazari Courts, Delhi
19.08.2020

CA NO: 55028/2016

Mohd Rafiq vs The State Govt of NCT of Delhi

19.08.2020

Through video conferencing

Ld. Presiding Officer is under quarantine due to COVID, therefore, matter has been put up before me.

Physical functioning of District Courts has been suspended in terms of Order No. 322/RG/DHC/2020 dated 15.08.2020 of Hon'ble High Court.

Present: None for appellant

Sh. Pawan Kumar, Ld. APP for the State/respondent

The matter was lastly listed on 15.02.2020 prior to suspension of physical functioning of district courts. However, thereafter, matter could not be taken up due to suspension of work in terms of various office orders issued by Hon'ble High Court. The last of such Order No. 322/RG/DHC/2020 has been issued by Ld. Registrar General, Delhi High Court on 15.08.2020 thereby extending the suspension of physical functioning of courts till 31.08.2020 and directing to take up all the matters (except where evidence is to be recorded) through VC.

Previously, the matter was fixed for arguments on appeal. No adverse order is being passed due to restricted functioning of courts in view of current situation of 'pandemic' and in view of office order no.322/RG/DHC/2020 dated 15.08.2020 of Ld. Registrar General, Delhi High Court. Since none is present on behalf of appellant, therefore, matter stands adjourned for purpose fixed on 09.11.2020.

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(Naveen Kumar Kashyap)
Link Judge/ ASJ-04, Central District
Tis Hazari Courts, Delhi
19.08.2020

SC No. 28421/16
FIR No: 280/2015
PS : Timarpur
State Vs. Udit Naryan

19.08.2020

Through video conferencing

Ld. Presiding Officer is under quarantine due to COVID, therefore, matter has been put up before me.

Physical functioning of District Courts has been suspended in terms of Order No. 322/RG/DHC/2020 dated 15.08.2020 of Hon'ble High Court.

Present: Sh. Alok Saxena, Ld. APP for the State.

Accused Udit Naryan is on bail prior to lockdown period but not present today.

The matter was lastly listed on 29.02.2020 prior to suspension of physical functioning of district courts. However, thereafter, matter could not be taken up due to suspension of work in terms of various office orders issued by Hon'ble High Court. The last of such Order No. 322/RG/DHC/2020 has been issued by Ld. Registrar General, Delhi High Court on 15.08.2020 thereby extending the suspension of physical functioning of courts till 31.08.2020 and directing to take up all the matters (except where evidence is to be recorded) through VC.

Previously, the matter was fixed for statement of accused under Section 313 Cr.P.C. No adverse order is being passed due to restricted functioning of courts in view of current situation of 'pandemic' and in view of office order no.322/RG/DHC/2020 dated 15.08.2020 of Ld. Registrar General, Delhi High Court. Since none is present on behalf of accused, therefore, matter stands adjourned for purpose fixed on 26.10.2020.

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Date: 2020.08.19 15:14:51 +05'30'

(Naveen Kumar Kashyap)
Link Judge/ ASJ-04, Central District
Tis Hazari Courts, Delhi
19.08.2020

SC No. 690/2017

FIR No: 557/99

PS :Kotwali

State Vs. Jugal Parwal

19.08.2020

Through video conferencing

Ld. Presiding Officer is under quarantine due to COVID, therefore, matter has been put up before me.

Physical functioning of District Courts has been suspended in terms of Order No. 322/RG/DHC/2020 dated 15.08.2020 of Hon'ble High Court.

Present: Sh. Alok Saxena, Ld. APP for the State.

Accused Jugal is on bail prior to lockdown period but not present today.

The matter was lastly listed on 18.01.2020 prior to suspension of physical functioning of district courts. However, thereafter, matter could not be taken up due to suspension of work in terms of various office orders issued by Hon'ble High Court. The last of such Order No. 322/RG/DHC/2020 has been issued by Ld. Registrar General, Delhi High Court on 15.08.2020 thereby extending the suspension of physical functioning of courts till 31.08.2020 and directing to take up all the matters (except where evidence is to be recorded) through VC.

Previously, the matter was fixed for prosecution evidence. Evidence is not to be recorded as per directions of Hon'ble High Court in view of restricted functioning of the District Courts due to current 'Pandemic'. Since none is present on behalf of accused, therefore, matter stands adjourned for purpose fixed on 10.11.2020.

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(Naveen Kumar Kashyap)
Link Judge/ ASJ-04, Central District
Tis Hazari Courts, Delhi
19.08.2020

CR NO: 561/2019

Ankit Singh vs State & anr

19.08.2020

Through video conferencing

Ld. Presiding Officer is under quarantine due to COVID, therefore, matter has been put up before me.

Physical functioning of District Courts has been suspended in terms of Order No. 322/RG/DHC/2020 dated 15.08.2020 of Hon'ble High Court.

Present: None for revisionist

Sh. Pawan Kumar, Ld. APP for the State/respondent no.1

The matter was lastly listed on 15.02.2020 prior to suspension of physical functioning of district courts. However, thereafter, matter could not be taken up due to suspension of work in terms of various office orders issued by Hon'ble High Court. The last of such Order No. 322/RG/DHC/2020 has been issued by Ld. Registrar General, Delhi High Court on 15.08.2020 thereby extending the suspension of physical functioning of courts till 31.08.2020 and directing to take up all the matters (except where evidence is to be recorded) through VC.

Previously, the matter was fixed for issuance of notice to respondent no.2. No adverse order is being passed due to restricted functioning of courts in view of current situation of 'pandemic' and in view of office order no.322/RG/DHC/2020 dated 15.08.2020 of Ld. Registrar General, Delhi High Court. Since none is present on behalf of revisionist, therefore, matter stands adjourned for purpose fixed on 12.11.2020.

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Date: 2020.08.19 14:52:27
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(Naveen Kumar Kashyap)
Link Judge/ ASJ-04, Central District
Tis Hazari Courts, Delhi
19.08.2020

SC No. 928/019

FIR No: 321/2017

PS : Sarai Rohilla

State Vs. Naresh Kumar

19.08.2020

Through video conferencing

Ld. Presiding Officer is under quarantine due to COVID, therefore, matter has been put up before me.

Physical functioning of District Courts has been suspended in terms of Order No. 322/RG/DHC/2020 dated 15.08.2020 of Hon'ble High Court.

Present: Sh. Pawan Kumar, Ld. APP for the State.

Accused Naresh is on bail prior to lockdown period but not present today.

The matter was lastly listed on 06.02.2020 prior to suspension of physical functioning of district courts. However, thereafter, matter could not be taken up due to suspension of work in terms of various office orders issued by Hon'ble High Court. The last of such Order No. 322/RG/DHC/2020 has been issued by Ld. Registrar General, Delhi High Court on 15.08.2020 thereby extending the suspension of physical functioning of courts till 31.08.2020 and directing to take up all the matters (except where evidence is to be recorded) through VC.

Previously, the matter was fixed for arguments on charge. No adverse order is being passed due to restricted functioning of courts in view of current situation of 'pandemic' and in view of office order no.322/RG/DHC/2020 dated 15.08.2020 of Ld. Registrar General, Delhi High Court. Since none is present on behalf of accused, therefore, matter stands adjourned for purpose fixed on 05.11.2020.

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Date: 2020.08.19 15:12:06 +05'30'

(Naveen Kumar Kashyap)
Link Judge /ASJ-04, Central District
Tis Hazari Courts, Delhi
19.08.2020

FIR NO: 10/16

PS: Rajinder Nagar

Under Section: 302/396/120B/412/201 IPC

State vs Rajan Singh @Abhishek @ Dewan

19.08.2020

Through video conferencing

Ld. Presiding Officer is under quarantine due to COVID, therefore, matter has been put up before me.

This is an application for grant of interim bail for two months filed on behalf of accused/applicant.

Present: Sh. Pawan Kumar, Ld. APP for the State
Sh. Parveen Dabas, Ld. Counsel for applicant/accused

Report from concerned Jail superintendent received. Copy supplied to other side electronically.

Ld. Defence counsel has argued that accused/applicant has been falsely implicated in the present case and he has nothing to do with alleged crime. It is argued that there is no material evidence against the accused/applicant in the instant case. It is stated that accused/applicant is in custody since 12.01.2016. It is further argued that accused/applicant is suffering from various ailments and no proper medical facilities is being provided to him at jail. It is further argued that due to current situation of Pandemic, applicant/accused is at higher risk of catching infection at jail. It is further argued that considering his medical condition, accused/applicant be granted interim bail for two months.

Per contra, Ld. APP for the State has vehemently opposed the bail application on the ground that allegations against the accused are grave and serious. It is argued that there are chances of threatening of witnesses by accused/applicant, if he is enlarged on bail.

I have heard rival contentions and perused the record.

FIR NO: 10/16
PS: Rajinder Nagar
Under Section: 302/396/120B/412/201 IPC
State vs Rajan Singh @Abhishek @ Dewan

Having regard the nature of offence and allegations against the accused, I am not inclined to grant interim bail to the applicant/accused for the reasons stated in such application including his medical condition. **Hence, present bail application is rejected.**

But at the same time needless to say that concerned jail superintendent will take all steps to provide best possible care/treatment to the accused/applicant for the illness mentioned in the medical report filed today.

With these observations, **present interim bail application of accused/applicant Rajan Singh @ Abhishek is disposed off.**

Copy of the order be sent to concerned jail superintendent /SHO/IO and Ld. Defence counsel through official e-mail.

NAVEEN KUMAR
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Date: 2020.08.19 16:12:31 +05'30'

(Naveen Kumar Kashyap)
Link Judge/ ASJ-04, Central District
Tis Hazari Courts, Delhi
19.08.2020

FIR NO: 140/19

PS: Darya Ganj

Under Section: 302/147/149/34 IPC

State vs Nabeel

19.08.2020

Through video conferencing

Ld. Presiding Officer is under quarantine due to COVID, therefore, matter has been put up before me.

This is an application for grant of interim bail filed on behalf of accused/applicant.

Present: Sh. Pawan Kumar, Ld. APP for the State
Sh. Jitender Sethi, Ld. Counsel for accused/applicant.

Observations given by Hon'ble High Court of Delhi in W.P.(C) No. 2945/2020 dated 23.03.2020 in case titled as "Shobha Gupta and Ors. v: Union of India & Ors.", Hon'ble Supreme Court of India in Suo Motu W.P.(C) No. 1/2020 dated 23.03.2020 and Revised Advisory Protocol dated 30.03.2020 have been issued by Ld. District & Sessions Judge (HQ) read with other directions received from time to time, present application is taken up.

By this order the interim bail application filed on 10.08.2020 of applicant / accused Nabeel is disposed of.

In nutshell it is submitted that marriage ceremony of the applicant / accused is going to be held on 25.08.2020 and other marriage functions such as ring ceremony on 22.08.2020 and reception on 05.09.2020. As such, it is prayed that he be granted interim bail for a period of eight (08) weeks.

On the other hand, Ld. Addl. PP for the state has opposed the bail application on the ground that there are serious allegations against the applicant/accused.

I have heard both the sides.

FIR NO: 140/19

PS: Darya Ganj

Under Section: 302/147/149/34 IPC

State vs Nabeel

Having regard to nature of allegations against the present accused, stage of the trial and the reason for moving present interim bail application, this court is not inclined to grant the interim bail as prayed in the present application.

But *such accused Nabeel is hereby granted custody parole for six hours for 22.08.2020(i.e. date of ring ceremony), six hours parole for 25.08.2020(i.e. date of marriage) and also six hours parole for 05.09.2020(i.e date of reception) excluding traveling time to visit to attend such functions.*

A copy of this order be sent to concerned Jail Superintendent with directions to make necessary arrangements **for visit of the applicant/accused Nabeel on 22.08.2020, on 25.08.2020 and on 05.09.2020 for six hours parole on each said dates.**

Learned counsel for the applicant / accused is at liberty to collect the order dasti or through electronic mode.

With these observations the present application is disposed of.

NAVEEN KUMAR
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Date: 2020.08.19 16:11:47 +05'30'

(Naveen Kumar Kashyap)
Link Judge/ ASJ-04, Central District
Tis Hazari Courts, Delhi
19.08.2020

FIR NO: 72/2011

PS: Sadar Bazar

Under Section: 302/34 IPC

State vs Ashish@ Pawan

19.08.2020

Through video conferencing

Ld. Presiding Officer is under quarantine due to COVID, therefore, matter has been put up before me.

This is an application under Section 439 Cr.P.C for grant of interim bail filed on behalf of accused/applicant.

Present: Sh. Pawan Kumar, Ld. APP for the State
Ms Dolly Nair, Ld. Counsel for applicant/accused.

Reply filed by IO. Copy of same supplied to other side electronically.

Ld. Defence counsel is seeking interim bail on the ground that his case is covered under the guidelines of High Powered Committee vide minutes dated 31.07.2020.

Heard.

Issue notice to IO to file reply .

Further Jail Superintendent to file report regarding conduct of applicant/accused at jail by next date of hearing.

Put up for arguments on 25.08.2020.

NAVEEN KUMAR
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(Naveen Kumar Kashyap)
Link Judge/ ASJ-04, Central District
Tis Hazari Courts, Delhi
19.08.2020

FIR NO: 064/2014

PS: Maurice Nagar

Under Section: 302/201/34 IPC

State vs Rinku etc

19.08.2020

Through video conferencing

Ld. Presiding Officer is under quarantine due to COVID, therefore, matter has been put up before me.

This is an application under Section 439 Cr.p.C for grant of bail filed on behalf of accused/applicant.

Present: Sh. Pawan Kumar, Ld. APP for the State
Sh. Hari Kishan, Ld. Counsel for applicant/accused.

Interalia it is noted that earlier interim bail application of accused/applicant on criteria was rejected by concerned court vide order dated 20.06.2020.

It is stated by Ld. Defence counsel that in any case his bail application be considered on facts/merits of case including on the ground of parity.

Arguments heard.

Put up for orders/clarifications on **20.08.2020**.

NAVEEN KUMAR KASHYAP

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(Naveen Kumar Kashyap)
Link Judge/ ASJ-04, Central District
Tis Hazari Courts, Delhi
19.08.2020